

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

102. IA (I.B.C)/3525(MB)2024 C.P. (IB)/892(MB)2022

**IN THE MATTER OF**

IDBI Trusteeship Services Limited

Vs

Radius & Deserve Land Developers Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Drishti Das (PH)

For the Respondent:

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**ORDER**

**IA3525/2024:-** The prayer in the present IA is for extension of 90 days with effect from 26.06.2024 beyond the period of 330 days. Learned counsel for the Applicant submits that though the entire process of CIRP was about to be concluded but at the fag end, the RP discovers that the prospective Resolution Applicant was ineligible to submit his plan. In view of the same the entire process needs to be restarted. Learned counsel concludes that the fresh Form G has already been published on 05.07.2024 and the last date of submission of EOI is stated to be 25.07.2024. The learned counsel submits that they would make every endeavor to complete the resolution process within the extended period of 90 days. In view of the submission made by the learned counsel, the prayer is allowed and extension of 90 days is granted with effect from 26.06.2024 till 25.09.2024. IA is **disposed of**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)